

the respective country. The two countries are to cooperate with each other for mutual benefit with a view to expanding their trade and strengthening economic relations and to furthering the inter-change and use of scientific and technical knowledge.

Legal Retainers Appointed in NTC Bengal, Bihar, Orissa and Assam.

3670. SHRI MANORANJAN BHAKTA: Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) the number of legal retainers appointed by the National Textile Corporation in Bengal, Bihar, Orissa and Assam :

(b) the terms and conditions of their appointment and since when ;

(c) the number out of these, who have been paid their dues upto 28 February, 1984 ;

(d) whether there are some retainers who have not been paid their dues so far ; and

(e) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) :

(a) and (b) : NTC (WBABO) has appointed three advocates as legal retainers. The terms and conditions with, date of their appointment, is given below :

1. SHRI AMARNATH SINGH, ADVOCATE, PATNA

Appointed on 2-8-1982. Rs. 500/- per month as honorarium. Usual appearance fee at the rate of Rs. 119/- if required to appear on behalf of the subsidiary corporation. Civil matters, excluding taxation, in respect of Gaya Cotton and Jute Mills and Bihar Co-operative Spinning Mills are referred to him from time to time. In case of journey to Gaya and Mukameh, actual 1st class train fare by the shortest route and daily allowance at the rate of Rs. 50/- per day are payable to him.

2. SHRI A.S. RAY, ADVOCATE, CALCUTTA

Appointed on 2-8-1982. Rs. 1000/- per month as honorarium. Usual appearance fee of Rs. 170/- if required to appear

for the subsidiary corporation in the Calcutta High Court, for matters relating to realisation of outstanding debts, land matters including various premises occupied by the subsidiary corporation, as tenant and otherwise. Journey to any place outside 20 kilometres from Calcutta, actual 1st class fare and all incidental expenses incurred in various court matters entrusted.

3. SHRI T.P. SHAH, ADVOCATE, CALCUTTA

Appointed in 1976. He is a retainer for Income-tax and Sales-tax matters in respect of all the 18 units of the Subsidiary Corporation. Monthly retaining fee at the rate of Rs. 800/- (consolidated) is paid. Since 1981, his retainership fee has been increased to Rs. 1000/- per month. He has recently approached for re-fixation of his retainership fee at Rs. 1,500/- per month, which is under consideration of the subsidiary corporation.

(c) to (e) Shri Amarnath Singh, Advocate was paid his dues upto Dec., 1983 on 24-3-84. No further bills have been received from him.

Shri A.S. Roy, was paid his dues upto February, 1985, in the month of March, 1985.

Shri T. P. Shah, has no outstanding dues.

Profits Earned by Nationalised Banks Vis-a-Vis Foreign Banks of India

3671. SHRI N. DENNIS : Will the Minister of FINANCE be pleased to state :

(a) whether the profits earned by the nationalised banks in relation to increase in deposits are less than that of foreign banks which are operating in India ; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) : The aggregate deposits and net profits of the Public Sector Banks as also the foreign banks operating in India during 1982 and 1983 are as follows :—

	(Rs. in crores)			
	Deposits		Profits	
	1982	1983	1982	1983
Public Sector Banks	47153	55311	78	84
Foreign Banks	1608	1929	17	21